

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 222 of 2019

IN THE MATTER OF:

Udayan Sen Appellant

Vs

Union of India through
Ministry of Corporate Affairs & Ors. Respondents

Present:

**For Appellant: Mr. Arun Kathpalia, Senior Advocate with
Ms. Aayushi Sharma.**

**For Respondents: Mr. Maninder Acharya, ASG, Ms. Gauri
Rasgotra, Mr. Raunak Dhillon, Mr. George
Varghese, Mr. Karan Khanna, Mr. Meghav
Gupta, Mr. Viplav Acharya, Mr. Harshul
Choudhary, Ms. Ikshita Singh, Mr. Sanjay
Shorey and Mr. Rakesh Tiwari, for Union of
India, M/o Corporate Affairs.**

With

Company Appeal (AT) No. 223 of 2019

IN THE MATTER OF:

Kaplesh Mehta Appellant

Vs

Union of India through
Ministry of Corporate Affairs & Ors. Respondents

Present:

**For Appellant: Mr. Arun Kathpalia, Senior Advocate with
Ms. Aayushi Sharma.**

**For Respondents: Mr. Maninder Acharya, ASG, Ms. Gauri
Rasgotra, Mr. Raunak Dhillon, Mr. George
Varghese, Mr. Karan Khanna, Mr. Meghav
Gupta, Mr. Viplav Acharya, Mr. Harshul
Choudhary, Ms. Ikshita Singh, Mr. Sanjay
Shorey and Mr. Rakesh Tiwari, for Union of
India, M/o Corporate Affairs.**

**With
Company Appeal (AT) No. 224 of 2019**

IN THE MATTER OF:

Deloitte Haskins & Sells LLP.

.... Appellant

Vs

Union of India through
Ministry of Corporate Affairs & Ors.

.... Respondents

Present:

For Appellant: Mr. Kapil Sibal, Senior Advocate, Mr. Abhinav Vashisht, Senior Advocate with Mr. Mahesh Agarwal, Ms. Rishika Harish, Mr. Rahul Dwarkadas, Ms. Prachi Dhanani, Ms. Juhi Bahirwani and Ms. Rohini Jaiswal, Mr. Rajeev Kumar, Mr. Arnav Behari and Mr. Himanshu Satija and Niyati Kohli, Advocates.

For Respondents: Mr. Maninder Acharya, ASG, Ms. Gauri Rasgotra, Mr. Raunak Dhillon, Mr. George Varghese, Mr. Karan Khanna, Mr. Meghav Gupta, Mr. Viplav Acharya, Mr. Harshul Choudhary, Ms. Ikshita Singh, Mr. Sanjay Shorey and Mr. Rakesh Tiwari, for Union of India, M/o Corporate Affairs.

ORDER

20.08.2019 Let notice be issued to the Respondent(s) in all the Appeal(s).

Mr. Raunak Dhillon, Counsel accepts notice on behalf of 1st Respondent – Union of India, Ministry of Corporate Affairs in all the Appeals. No further notice needs to be issued to them. The Counsel for the Appellant(s) will serve copy of the respective paper books on him in course of the day. Counsel for the 1st Respondent may file common reply affidavit in

all the Appeals within two weeks. Rejoinder(s), if any, be filed within a week thereof.

Let notice be issued on rest of the Respondent(s) in each of the Appeals. Requisites along with process fee be filed by 22nd August, 2019. If the Appellant(s) provide email addresses of the respective Respondent(s), let notice be issued through email also.

Post these Appeals 'for admission (after notice)' on **20th September, 2019 at 12:30 PM** before this Bench on the top of the list.

During the pendency of these Appeals, National Company Law Tribunal, Mumbai Bench, may proceed with the Petition and hear the parties, but will not pass any order against the Appellant(s).

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Ash/GC